

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING
(REVENUE WING)

NEW DELHI : THE 28th May, 1977.

NOTIFICATION
(INCOME-TAX)

NO.1738 (F.NO.404/106/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri R.L.Sudhera, being a Gazetted Officer of the Central Government to Exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri R.L.Sudhera takes over charge as Tax Recovery Officer.

Sd/-

(E. Venkataraman)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.1738 (F.NO.404/106/77-ITCC):

Copy forwarded to:-

1. The Commissioner of Income-tax, Patiala.
2. All Directors of Inspection including DI(O&S), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Punjab, Chandigarh.
5. The Accountant General, Punjab, Simla.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.

Sd/-

(E. Venkataraman)

Deputy Secretary to the Government of India

AUTHORISED FOR ISSUE


(S.C. PRASAD)

HINDI OFFICER (ADMN)
DIRECTORATE OF INSPECTION (RS&P).

NO.CC/ITCC/1738/407/RSP/77.

* SHARMA *
16/6/77.